CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH.

CONTEMP/PETITION NO. 46/2003.

IN

ORIGINAL APPLICATION NO. 844/2001.

Shri P.R. Joshi.

.....Applicant.

V/s.

Central Railway

...Respondents.

COnAM: Hon'ble Shri A.S. Sanghvi, Member (J).
Hon'ble Shri Shankar Prasad, Member (A).

TRIBUNAL'S CRDER:

5155

DATED: 11.04.2003.

Heard Shri T.D. Ghaisas counsel for the blicant.

Shri Ghaisas states that in spite of clear direction from the Tribunal for interest nothing has

Issue notice to the respondents on CP 46/2003.as to why contempt procedings should not be initiated against them.

ADJOURNED TO 06.06.2003.

Date 5 Ju3. -

Section Officer

Central Admn, Tribunal